

(a) whether the DDA land originally earmarked for a nursery school in A-2 Block Janakpuri, adjacent to the Asalatpur Village, has been encroached upon and unauthorised dairies and jhuggis have been set up thereon; and

(b) if so, the steps taken or proposed to clear the encroachment and to allot the land to the educational institution?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI):

(a) Yes, Sir.

(b) Efforts are being made to remove the unauthorised encroachment and thereafter the allotment will be made to an educational institution.

**Ministry of Commerce and Industry  
Cooperative House Building Society  
Limited**

7800. SHRI HUSSAIN DALWAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) when the Ministry of Commerce and Industry Cooperative House Building Society Limited, New Delhi was registered under the Delhi Co-operative Societies Act, 1972;

(b) the dates on which elections to the Managing Committee of the said Society were held since its inception;

(c) the term of office of the office bearers of the Cooperative House Building Societies;

(d) whether the Office-bearers and members of the Managing Committee of the above Society have been allowed to remain in Office for more than two terms consecutively, and if so, the reasons therefor; and

(e) the time by which the next elections of the Society are likely to be held?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI):

(a) The Society was registered under the Bombay Cooperative Societies Act, 1925 as extended to the Union Territory of Delhi on 5.9.60. According to Section 92 of the Delhi Cooperative Societies Act, 1972 every Society registered under Bombay Cooperative Societies Act, 1925 as in force in Union Territory of Delhi, shall be deemed to be registered under the corresponding provisions of the Delhi Cooperative Societies Act and its bye-laws shall, as far as the same are not in-consistence with the express provisions of that Act.

(b) As per the information supplied to the Registrar of Cooperative Societies, the Society had held the following elections since its registration in 1960.

<i>S.No.</i>	<i>Date of Election</i>
1.	9.5.60
2.	October, 1961.
3.	31.7.63
4.	14.5.65
5.	15.7.67
6.	15.4.69
7.	29.12.70
8.	22.3.73
9.	30.8.77
10.	12.6.80
11.	26.12.81
12.	3.8.83
13.	15.11.85
14.	7.10.87

(c) The terms of the office bearers of the Society is governed by Section 31 (3) of Delhi Cooperative Societies Act, 1972 and

Rule 62 of the Delhi Cooperative Societies Rules, 1973.

(d) No, Sir.

(e) The Society has intimated the Registrar of Cooperative Societies that the process of holding the election of Managing Committee has started and the elections would be held shortly.

[Translation]

#### Regularisation of Employees in DWS and SDU

7801. SHRI SATYANARAYAN PAWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether clerks, fitters and beldars are working on daily wages for the last 8-10 years in the Delhi Water Supply and Sewerage Disposal Undertaking and their services have not been regularised as yet;

(b) the number of employees regularised, category-wise during the last two years and the number of such employees who have completed three years of service but are still working on daily wages; and

(c) whether Government propose to issue orders to regularise the services of all such employees working on daily wages who have completed 240 days of service?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI):  
(a) Yes, Sir.

(b) The requisite information is as under:

(i) 345 Class IV employees and 10 LDCs, working on Muster Roll have been appointed on regular basis.

(ii) Number of employees who have completed 3 years service and are still working on daily wages:-

LDCs - 195;  
Fitters - 47;  
Beldars - 4197

(c) Case of the remaining employees for regularisation will be considered as per Rules of the Undertaking.

[English]

#### Import and Export Performance

7802. SHRI SATYAGOPAL MISRA: Will the Minister of TEXTILES be pleased to state the import and export performance with regard to textiles, cotton, yarn, jute and silk item-wise during the year 1988-89?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM): Statement I indicating export of textiles, cotton, yarn, jute and silk during 1988-89 is given below.

Statement II indicating import of these textile items during 1988-89 is given below.

#### STATEMENT-I

##### Export of Textiles during 1988-89

Item	Provisional
1. Cotton Textiles (Rs in crore)	1092
2. Cotton Yarn (Rs. in crore)	237
3. Cotton (Raw) (in bale)	16130 (during cotton year 1988-89 starting September '88)